F.No.A.35017/22/2017-Ad.II
Government of India
Ministry of Finance
Department of Revenue
(Central Board of Excise & Customs)

47-B, North Block, New Delhi
Dated: 30th June, 2017

To

The Director General,
Directorate General of Goods & Service Tax Intelligence,
West Block – 8, Wing No.VI, 2nd Floor,
R.K. Puram, New Delhi – 110066

Subject: - 43rd Advanced Professional Programme in Public Administration (APPPA) at Indian Institute of Public Administration (IIA), New Delhi from 3rd July, 2017 to 30th April, 2018 - Regarding.

Sir,

I am directed to forward herewith a copy of DoP&T’s letter No. 12013/1/2017-Trg (43rd APPPA) dated 22.06.2017 (copy enclosed) on the subject cited above and to say that Shri P.R. Lakra, IRS (C&CE: 1992), ADG (DGGSTI), Bhubaneswar Zonal Unit has been nominated for 43rd Advanced Professional Programme in Public Administration (APPPA) at Indian Institute of Public Administration (IIA), New Delhi from 3rd July, 2017 to 30th April, 2018.

2. The nomination of the above officer has been accepted by DoP&T subject to the terms & conditions mentioned in DoP&T’s circular No.12013/1/2017-Trg (43rd APPPA) dated 09.01.2017 (copy enclosed).

3. As Shri P.R. Lakra is presently posted at Directorate General of Goods & Service Tax Intelligence, Bhubaneswar Zonal Unit, the course fee & other expenditures (as mentioned in DoP&T’s above said Circular & Letter) has to be borne by the Office of Director General (East), Directorate General of Goods & Service Tax Intelligence, Kolkata.

4. It is requested to relieve the above officer to attend the aforesaid programme. The course fee & other expenditure may be remitted to the Registrar, IIPA, New Delhi. It may also be ensured that Shri Lakra submits a duly filed in Bond in the prescribed format before his release for the aforesaid programme.

Yours faithfully,

(Jai Prakash Sharma)
Under Secretary to the Government of India
Tel No.23095520

Encl: As above

Copy forwarded to:

(i) Shri P.R. Lakra, IRS (C&CE: 1992), ADG, Directorate General of Goods & Service Tax Intelligence, Bhubaneswar Zonal Unit, No.HIG(1)-65, BDA Colony, Kapila Prasad, Bhubaneswar - 751002.
(ii) Pr. ADG (DGGSTI), Office of Director General (East), Directorate General of Goods & Service Tax Intelligence, 4/2 Karaya Road, 4th Floor, Kolkata – 700017.
(iii) Director, Indian Institute of Public Administration, Indraprastha Estate, Ring Road, New Delhi – 110001.
(iv) Shri N. Raja, Director (Training), DoP&T, 3rd Floor, Block – IV, Old JNU Campus, New Mehrauli Road, New Delhi – 110067 w.r.t. letter No. 12013/1/2017-Trg (43rd APPA) dated 22.06.2017.
(v) ADG (HRM-I) & ADG (HRM-II)
(vi) Principal CCA, AGCR Building, IP Estate, New Delhi.
(vii) The Manager Website Dte of Systems, New Delhi.
Subject: Inviting nominations for 43rd Advanced Professional Programme in Public Administration (APPPA) at Indian Institute of Public Administration (IIPA), New Delhi from 3rd July, 2017 to 30th April, 2018.

The 43rd Advanced Professional Programme in Public Administration (APPPA) is being conducted by Indian Institute of Public Administration (IIPA), New Delhi every year since 1975-76. The 43rd APPPA course in this series would be held from 3rd July, 2017 to 30th April, 2018.

2. Objective: The aim of this course is to prepare the participants to make a greater contribution to better governance, 'Service first to the people' and also to inculcate and strengthen leadership qualities in the civil service. The Programme seeks to develop interpersonal skills and sensitiveness to the needs of the people with a view to making administration more responsive and result oriented. It provides an opportunity to the participants to analyze major contemporary issues in Governance, learn about recent developments in the social sciences and their application in administration; review their experiences by making a critical analysis of environmental and other factors, apply relevant concepts, skills and techniques relating to policy, behavioural and administrative sciences and to demonstrate their creative and analytical abilities individually and in groups.

3. Course Content: The contents of the Programme cover classroom studies relating to various facets of administration viz. Social, Political, Economic, Legal and Administrative Systems, Organizational Behaviour, Social Science and Research Methods, Operational Research, Information Technology in Management and Financial Management. Participants will be required to conduct rural and urban field studies and prepare a project report and dissertation. The participants would be expected to select an area for specialization relevant to their present and likely future assignments. The areas of specialization available for study in the Programme include:

- Advanced Information Technology and MIS, Comparative Development Experience
- Computerized Project Management, Constitutional Law, Disaster Management
- Economics of Regulation, Inter Governmental Relations, Management Systems
- Organizational Needs Analysis, Public Expenditure Management, Public Organizational Theory and Total Quality Management
- Finance, Personnel, Corporate or Public Sector Management, General Administration and Planning and Rural Development, etc.

4. End of Course Certification: On successful completion of the Programme, the participants will be awarded a Masters Diploma in Public Administration (MDPA) by the Institute. Successful participants holding a post graduate degree with 50% marks (recognized by the Punjab University, Chandigarh as equivalent to their post graduate degree) will be eligible for the award of an M. Phil degree by the Punjab University, Chandigarh.
5. Course fee and other financial commitments: The sponsoring authorities will have to meet the cost on following in respect of the participants:

(a) A total amount of Rs. 9,68,000/- (Rupees nine lakhs sixty eight thousand only) out of which an amount of Rs. 5,80,000/- (Rupees five lakhs eighty thousand only) towards domestic component expenditure and an amount of Rs. 3,88,000/- (Rupees three lakhs eighty eight thousand only) to cover cost of preparation of dissertation/field visit, village study, urban study and foreign study visit in respect of each participant are to be remitted by the Cadre Controlling Authorities/sponsoring Authorities to the Registrar, Indian Institute of Public Administration (IIPA) - New Delhi.

(b) Salary and other allowances during the training period as per entitlement, and

(c) Rs.5000/- (Rupees five thousand only) onetime allowance for purchase of stationary.

6. Eligibility Conditions for application: The course is open to officers of All India Services, Central services (organized and non-organized, technical and non-technical) and State Services, subject to the following eligibility conditions:

1. **Length of Service:** The officer should have put in at least 10 years of Group 'A' (class-I) service and should be of the rank of Director/Deputy Secretary in the Government of India or holding an equivalent post. The Programme is also open for senior officers (Group 'A') from State Services.

2. **Age:** The officers should not be more than 50 years as on 1-7-2017 (53 years in case of officers belonging to Scheduled Caste and Scheduled Tribe).

3. **Earlier Trainings:** The officers should not have undergone a training Programme of 12-weeks or more duration in India or abroad during a period of 5 years preceding the date of commencement of this Programme. Further the officer should not have undergone a programme of training abroad of more than 2 weeks in preceding 2 years, more than one month in the preceding 3 years or more than 6 months in preceding 5 years.

7. **Other condition for the Programme:** In case of officers, sponsored by the Government of India to this programme, the following facilities will be extended:

(i) The nominated officer should be clear from vigilance angle.

(ii) The entire period of training will be treated as duty under FR 9(6)(b)(i).

(iii) The vacancy caused by the deputation of officers can be filled up by the Ministries/Departments.

(iv) An ad-hoc allowance of Rs. 5,000/- (Rs. Five thousand only) for purchase of books, stationary etc. will be sanctioned to the participants by Ministries/Departments/Offices from their contingent expenditure.

(v) The entire period of the training will be excluded for the purpose of computing the tenure of the officer at the centre irrespective of whether the officer was on his first or subsequent deputation to the centre. If the selection for APPPA Course is towards the end of the tenure, the officer will get extension of tenure till the end of the course i.e. if the tenure of an officer who is attending the APPPA course is to end anytime during the course/training period, it is to be treated that the officer had proceeded on training towards the end of the tenure and in such cases, extension in tenure would be given till the end of the APPPA Course only.
(vi) It may, however, be noted that officers appointed under the Central Staffing Scheme should obtain 'NOC' of EO's Office before applying/attending the APPPA course. For grant of NOC, a proposal with the approval of the competent authority needs to be sent to EO Division. Further, extension/exclusion of the period of the Course from the Central deputation tenure of the officer is not automatic. The administrative Ministry/Department concerned should send a proper proposal for exclusion/extension of the training period from the central deputation tenure of the officer with the approval of the Minister-in-Charge.

(vii) The officers on central deputation under Central Staffing Scheme will be eligible to apply for this programme only if they have completed a minimum of two years on Central Deputation as on the date of commencement of the programme.

(viii) For the grant of special pay/CDTA, the participants will be regulated as under:

(a) The officers who proceed for training under their tenure of Central Deputation and are in receipt of Central deputation (Tenure allowance) will be entitled to CDTA for the period for which they are entitled to Central Deputation (Tenure Allowance) against Central deputation tenure. If any period of training falls beyond the tenure of Central deputation or if the officers proceed for training at the end of their tenure at the Centre, CDTA will not be admissible. It may be noted that the tenure of central deputation in so far as it relates to this programme, would also include the period of leave up to 2 months that may be granted by the central Ministry/Department to the officers before their repatriation to their parent cadre.

(b) The officers not on Central deputation and also not in receipt of CDTA, whether they proceed on training from Delhi, or outside Delhi will not be entitled to any special pay drawn before proceeding for the training.

(ix) Officers of the Central Government, State Government and Union Territories coming from outside Delhi to participate in the programme will be allowed one of the following two options by the sponsoring authorities:

(a) The officers will be treated as on duty on tour. They will draw travelling allowance as on tour and allowances as per Para II(a) of the Ministry of Finance, Department of Expenditure O.M. 19030/2/86-E-IV dated 24.3.86 as amended from time to time.

OR

(b) The officers will be treated as on transfer. They will not be entitled to the Government accommodation at the original place of posting. They will draw the pay and allowances as admissible to them when they are posted to Delhi.

(x) In case an officer proceeding on training is a bonafide occupant of Government accommodation in the general pool controlled by the Directorate of Estate, he could retain the residential accommodation for the full period of training at his place of posting provided the residence is required for bonafide use of members of his family.

(xi) The IIPA may provide residential accommodation in the Institute's Hostel at the prevailing rates to the participant from outside Delhi who desires such accommodation.
(xii) Officers of the Central Government entitled to facility of residential telephone at the time of joining this programme will be allowed to retain the residential telephone sanctioned to them on usual terms for six months and thereafter on the condition that the officers will pay all calls in excess of the free calls allowed by the Telecommunication Department as stipulated in Ministry of Finance (Department of Expenditure) O. M. No. 7(10)E(Coord)/79 dated 1st August, 1979 as amended from time to time.

(xiii) Officers who are CGHS beneficiaries in Delhi and at the other CGHS covered cities will be entitled to receive medical facilities under the CGHS during the training period in Delhi provided they obtain the authority letters from the offices which have issued token cards to them. Officers not covered by the CGHS at their place of duty will, however, not be able to avail themselves of this facility.

(xiv) The salary and other claims of the officers are to be paid by the Ministry/Department/Office where they were last working before joining this programme. Sponsoring authorities are requested to issue suitable instructions in this behalf.

(xv) Central Service Officers, not working in Ministry/Departments, who successfully complete the programme may be considered for inclusion in the 'offer list' maintained by the Establishment Officer for posting at the Centre subject to the sponsoring authorities recommending their names to the Establishment officer and officers being otherwise eligible and their cadres being included in the Central Staffing Scheme and

(xvi) The attendance and leave shall be governed by the respective leave rules as applicable in the parent department of the participant(s) during the programme. Ordinarily Earned Leave shall not be granted to the participants(s) during the period of the programme.

8. Nomination and Selection Process: The Cadre Controlling Authority (CCA) should recommend only those Groups 'A' central service officers who are likely to stay with the CCA for some more time. Officers whose names have been recommended for central deputation, should not be nominated for the APPPA course. The nominating authority must give a certificate to this effect in the enclosed form. Failure to withdraw the names of officers on offer who are nominated for APPPA course, may result into debarment of officers for future central deputation for five years.

9. As this is a long term programme to be conducted for the middle management level, it is essential that officers deputed for this programme are of the requisite calibre with appropriate administrative experience, and potential to make full use of the long term training programme for the Government. It is, therefore, requested that the above-mentioned criteria of selection is borne in mind while nominating officers to this programme.

10. Bond to be executed by the applicant: Before joining the programme the officer is required to execute a bond (copy enclosed) to the extent "that in the event of APPPA participant failing to resume duty, or resigning or voluntarily retiring from service or otherwise quitting service, without returning to duty after expiry or termination of the period of training, or failing to complete the training programme, or quitting the service at any time within a period of five (5) years after the return to duty, he shall forthwith pay to the Government or as may be directed by the Government, on demand the said sum together with interest thereon from the date of demand at Government rates for the time being in force on Government loans."

11. Nominations of suitable officers in the enclosed Application Form may be sent to Under Secretary (IST/IIPA), Department of Personnel and Training, Training Division, Block
IV. Floor, Old JNU Campus, New Mehrauli Road, New Delhi-110067 on or before 30th March, 2017. Nominations received after this date may not be considered. It is also requested to obtain cadre clearance and other clearances in respect of the officer(s) to be nominated for the programme. In case of IAS officers, who are on central deputation, the concurrence of the State Government concerned on whose strength the officer is borne, shall also be obtained.

To

- Chief Secretaries to all State Governments/Union Territories.
- All Ministries/Departments of the Government of India.
- All Cadre Controlling Authorities of Government of India.
Copy to:-

- Comptroller & Auditor General of India, New Delhi.
- Secretary, Union Public Service Commission, New Delhi.
- Election Commission of India, New Delhi.
- Controller General of Accounts, New Delhi.
- Deputy Director General (Training), Department of Post, Dak Bhavan, New Delhi.
- Deputy Director General (Training), Ministry of Telecommunication, New Delhi.
- Director, MS(X), Army Headquarters, DHQ PO, New Delhi-110011.
- Director (Training), Railway Board, Rail Bhavan, New Delhi.
- Director (Police), Ministry of Home Affairs for nomination of IPS Officers.
- Director General Health Services, Ministry of Health, New Delhi.
- Director General, CPWD Training Institute, Nirman Bhavan, New Delhi.
- Director, Bureau of Police Research and Development, CGO Complex, New Delhi.
- Establishment Officer, Department of Personnel & Training, North Block, New Delhi.
- Financial Adviser, Ministry of Home Affairs, North Block, New Delhi.
- Joint Secretary (E), Department of Personnel & Training, North Block, New Delhi.
- Controller General of Defence Accounts, Ulan Batar Road, Palam, Delhi Cantonment, New Delhi-110010.
- Director General, Directorate General of Military Training, MT9, Room No.746, A-Wing, Sena Bhawan, New Delhi-110011.
- Min. of Defence -CAO and JS (T), DHQ-PO, New Delhi.
- Director (HRD) Ordnance Factory Board, 10-A Auckland Road, Kolkata.
- Director General Coast Guard, Coast Guard Headquarters, National Stadium Complex, New Delhi-110001.
- Director, Indian Institute of Public Administration, J.P. Estate, New Delhi.
- Director General, Naval Headquarters, New Delhi-110011.